

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI  
SPECIAL BENCH

(IB)-226(PB)/2017

IN THE MATTER OF:

M/s Manodeal Investment & Finance Pvt. Ltd. .... APPLICANT / PETITIONER

SECTION:

Under Section 59 of Insolvency & Bankruptcy Code, 2016

Order delivered on 03.08.2017

Coram:

R. VARADHARAJAN  
HON'BLE MEMBER (JUDICIAL)

DEEPA KRISHAN  
HON'BLE MEMBER (TECHNICAL)

For the APPLICANT / PETITIONER :- Mr. Ashok Kumar Shukla, Advocate

For the RESPONDENT :-

ORDER

Learned Counsel for the petitioner Mr. Ashok Kumar Shukla is present. It is represented by him that the leading Counsel is held up before the Hon'ble NCLAT and in the circumstances, some time may be granted.

Let the matter be posted on 11.8.2017.

— Sd —  
(DEEPA KRISHAN)  
MEMBER (TECHNICAL)

— Sd —  
(R. VARADHARAJAN)  
MEMBER (JUDICIAL)

Surjit  
03.8.2017